

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**


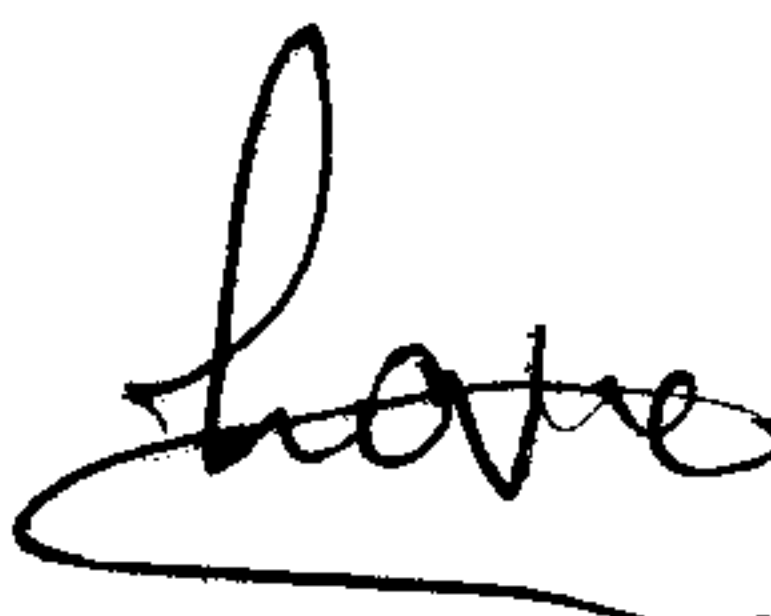
**C.P.(I.B) No. 608/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2020**

Name of the Company: Add Technologies(India) Ltd  
V/s  
Madhya Gujarat Vij Co Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Devanshi Pandya for Anil Shah }	Advocate	Respondent (MG VCL)	
2.	L. S. Modi	Advocate	Petitioner	

**ORDER**

The parties are represented through learned counsels.

In view of the advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), all the matters are being adjourned in presence of the advocate(s) as also in consensus of the members of the bar. However, urgent matters are being taken up on the request of the advocate(s).

List the matter on 20.04.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 16th day of March, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**